

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE BENCH, CHENNAI)**

IN

ORIGINAL APPLICATION NO. 12 OF 2020 (SZ)

**STATEMENT FILED BY THE ADDITIONAL CHIEF
SECRETARY, LOCAL SELF GOVERNMENT AND DISTRICT
COLLECTOR, ERNAKULAM**

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Dated at Chennai on this the 29th day of August 2022.


M/s. E.K. KUMARESAN

Standing Counsel for State Government of Kerala - NGT(SZ) Chennai Bench

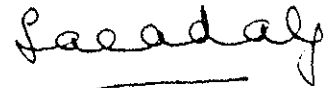
Statement filed by the Additional Chief Secretary, Local Self Government Department in O.A 12/2020 of Hon'ble NGT- Suo moto based on the removal of debris after demolition of flats in Maradu Municipality.

It is respectfully submitted that at present, the works in connection with removal of debris has been completed. All the demolition wastes were removed from the site as well as from back waters. Total 69600 tonnes of waste were removed from various sites. In order to evaluate the prescribed work, a group consisting of Sub Collector, the Chief Environmental Engineer of State Pollution Control Board and the Secretary of Maradu Municipality jointly inspected the sites on 17.6.2020 and ensured that the debris had been removed completely. On 18.6.2020, a joint committee presided by District Collector was convened and evaluated that the work has been completed satisfactorily and no further activities were needed in connection with the same. It is respectfully submitted that Maradu Municipality has carried out the duties to comply to all the provisions of the Construction & Demolition Waste Management Rules, 2016 to the maximum extent possible.

It is respectfully submitted that no violations has been reported. In the Original Application No.206 of 2021, the Pollution Control Board has submitted before the Hon'ble NGT that no environmental clearance need to be assessed since they have completely removed the debris and cleared the sites and no water quality deterioration was identified while verifying the analysis reports of water samples collected from the backwater prior to demolition and after that.

It is respectfully submitted that pursuant to the order of the Hon'ble Supreme Court, the State Government of Kerala has taken up the work of demolishing the residential complexes and clearing the said area. No fines have been levied yet and no revenue recovery action has been taken against anyone in this matter

It is respectfully submitted that no Buffer zone is specially provided for Debris Removal.



Sarada Muraleedharan IAS
Additional Chief Secretary
Local Self Government Department
Government Secretariat
Thiruvananthapuram.

I/142697/2022

DCEKM/6747/2022/M2

**Report filed by the District Collector Ernakulam before the Hon'ble National Green Tribunal in
OA 12/2020.**

The above mentioned Original Application is a suo moto proceedings based on the News item in Mathrubhumi, malayalam news paper dated 19.01.2020 "The removal of debris in Maradu not according to Norms of National Green Tribunal"- Monitoring Committee Chairman Justice A.V.Ramakrishna Visits Maradu ". In the above Original Application, the Hon'ble NGT had constituted a Joint Committee comprising of District Collector, Ernakulam, Sub Collector, Fort Kochi, Secretary, Maradu Municipality and Chief Environmental Engineer, Kerala State Pollution Control Board. Joint Committee as well as the State Level Monitoring Committee already identified that all the debris had been removed from the demolition sites. A report in this regard has been filed by the Joint Committee before the Hon'ble Tribunal.

The Hon'ble National Green Tribunal directed all respondents to file independent report regarding the removal of debris from the demolished flats, which was demolished as per the the direction of the Hon'ble Supreme Court.

It is submitted that the works in connection with removal of debris has been completed. All the demolition wastes were removed from the site as well as from back waters. Total 69600 tonnes of waste were removed from various sites In order to evaluate the prescribed work, the Joint Committee inspected the sites on 17.6.2020 and ensured that the debris had been removed completely . On 18.6.2020, Joint Committee presided by this respondent was convened and evaluated that the work has been completed satisfactorily and no further activities were needed in connection with the same. All works were done complying with the provisions of the Construction & Demolition Waste Management Rules , 2016.

The debris is completely removed and cleared form the sites and no water quality deterioration was identified. On the basis of water samples and analysis reports, Pollution Control Board has not reported any violations in connection with this. No fines have been levied yet and no revenue recovery action has been taken against any agency in this matter.

yours faithfully

District Collector

Signed by
Dr. Renu Raj las
Date: 23-08-2022 12:25:04